Item No.2 Suppl. List-1

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(THROUGH VIRTUAL MODE)

CM No.1872/2020 in CM(M) No.56/2019 CM No.7375/2019

Amit Amla ...Petitioner(s)

Through: Mr. Javed Iqbal, Advocate.

Vs.

Miss Mehbooba Sultan & Ors.

...Respondent(s)

Through:

CORAM: Hon'ble Mr. Justice Sanjay Dhar, Judge

(Through Video Conference from residence at Jammu)

(ORDER) 03.06.2020

By the instant motion, withdrawal of writ petition (CM(M) No.56/2019) is sought with liberty to file fresh petition.

The application, in view of the grounds adumbrated therein, is allowed. Main petition is taken on board and is, accordingly, dismissed as withdrawn along with connected CM(s) with liberty to file fresh one subject to survival of cause. Interim direction, if any, shall cease to be in operation.

(Sanjay Dhar) Judge

Srinagar 03.06.2020 "Bhat Altaf, PS"